

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.122/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 18.11 (g) of the Request for Proposal for purchase of power bearing Tender Specification No. 24/SPATC-155/2015 dated 22.12.2015 and read with terms and conditions of the Letter of intents dated 18.01.2016, 28.01.2016 and 30.01.2016 issued by Uttar Pradesh Power Corporation Ltd. to Tata Power Trading Company Ltd. seeking direction of payment of late payment surcharge on account of delay by UPPCL in honouring the invoice(s) raised by Petitioner in terms of Order dated 17.09.2018 in Petition No. 158/MP/2017 issued by this Commission.
- Date of Hearing : 28.11.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Jindal India Thermal Power Limited (JITPL)
- Respondents : Uttar Pradesh Power Corporation Limited (UPPC) and Anr.
- Parties Present : Shri Md. Aman Sheikh, Advocate, JITPL
Shri Paritosh Bisen, Advocate, JITPL
Shri Abhishek Kumar, Advocate, UPPCL
Shri Nived, Advocate, UPPCL
Shri Aditya Vardhan, Advocate, TPTCL
Shri Vedant Chowdhary, Advocate, TPTCL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for adjournment on the grounds of non-availability of the arguing counsel due to personal difficulty. Considering the said request, the Commission adjourned the matter as the last opportunity for the petitioner.

2. The Petition will be listed for the hearing on **14.2.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**